

(d) what specific steps Government propose to take to provide employment to the labourers and other staff of Maruti Ltd.?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): (a): Yes, Sir.

(b) to (d). Government are considering what is to be done with the assets and facilities of M/s. Maruti Limited.

Production of Cotton Yarn Tubes

5015. SHRI MUKHTIAR SINGH MALIK: Will the Minister of INDUSTRY be pleased to state:

(a) whether all the big mills in the country have started producing cotton yarn tubes;

(b) whether it is a fact that previously mills used to sell yarn to small scale entrepreneurs;

(c) whether it is also a fact that by producing tubes they are saving excise duty while they used to pay on yarn; and

(d) if so, what action Government contemplate to save the small industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): (a) and (b): Only some mills have undertaken winding of sewing thread on tubes for sale in the market. Many mills continue to sell the yarn to small scale entrepreneurs who perform this function.

(c) No, Sir.

(d) Does not arise.

31A National Highway

5018. SHRI C. B. CHHETRI: Will the Minister of DEFENCE be pleased to state:

(a) whether 31A National Highway is not according to the National Highway standard;

(b) whether the broadening of this Highway is under the consideration of Government;

(c) if so, the details thereof; and

(d) if not, the reasons thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) to (d). The National Highway 31A has not yet been developed to National Highway specifications. The present efforts are directed towards stabilising the existing road rather than widening it. This highway passes through geologically unstable terrain which is further subject to erosion by floods in the River Teesta. It is apprehended that any widening of the road at this stage of instability would further aggravate the problem.

Moreover, this highway, with a formation width of 6.09 metres, is capable of meeting the present traffic requirements commensurate with safety.

Report on Block level Planning

5017. PROF. P. G. MAVALANKAR: Will the Minister of PLANNING be pleased to state:

(a) whether Government have accepted or rejected, fully, or partially the recommendations of the Dantwala Committee on Block-level Planning; and

(b) if so, reasons therefor?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). Recommendations of the Committee are under examination.

नगरों में सड़क दुर्घटनाओं में वृद्धि

5018. चौधरी राम गोपाल सिंह : क्या चौधहन जीर परिवहन मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या सरकार ने बड़े नगरों में सड़क दुर्घटनाओं में हुई लगातार वृद्धि के कारण उत्पन्न स्थिति पर विचार किया है;

(ब) यदि हां, तो क्या दुर्घटनाओं को रोकने के लिए वर्तमान कानून में संशोधन करने का प्रस्ताव है; और

(ग) यदि हां, तो तत्संबंधी रूपरेखा क्या है और यदि नहीं, तो सरकार का इस बारे में क्या अन्य उपाय करने का विचार है।

नौबहन और परिवहन मंत्रालय में प्रचारी राज्य मंत्री (श्री शिव राम) :
(क) जी, हां।

(ख) और (ग). शराब और नशीली वस्तुओं के नये में मोटर गाड़ी चलाने के अपराध के लिए और बड़ी सजा की व्यवस्था करने के लिये और दो पहियों की गाड़ी के ड्राईवर और पिलियन सवार के लिए हैलमिट का पहनाना आवश्यक करने के लिए पिछले वर्ष मोटरगाड़ी अधिनियम 1939 में संशोधन किया गया। इसके अलावा उन व्यक्तियों के चलाने लाइसेंस रद्द करने के लिए संबंधित प्राधिकरणों को अधिकार दिए गए हैं, जो नेज और लापरवाही से चलाने के अपराध, जिससे व्यक्तियों की मृत्यु होने की या गहरी चोट पहुंचाने के दोषी पाये गए हों।

कानून के बारम्बार उल्लंघन के विरुद्ध निरोधक के रूप में कार्य करने के लिए पहले के इसी प्रकार के अपराध करने के तीन वर्षों के भीतर किये गये दूसरे या बाद के अपराध के लिये अधिनियम के अंतर्गत संबंधित अपराध के लिए दिए गए जुमाने की अधिकतम राशि, जो एक चौथाई से कम न हो, का जुमाना लगाना न्यायालयों के लिए आवश्यक किया जा रहा है। इस प्रयोजन के लिये उपलब्ध 17-8-78 को इस सभा में पुनर्स्थापित मोटरगाड़ी (संशोधन) विधेयक 1978 में शामिल किया गया है।

Realisation of advance rent for Building Hired by National Hydro Electric Power Corporation

5019. SHRI BEDABRATA BARUA:
Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that National Hydro Electric Power Corporation Ltd., New Delhi has failed to adjust or realise the amount of Rs. 3,28,000 paid as advance rent for the building hired by them for indefinite period;

(b) if so, the action taken by Government to recover this amount from the landlord;

(c) whether some agreement was entered into for this deal by the Company with the landlord; and

(d) if so, the details thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (d): The accommodation hired by the Corporation is at "Manjusha", 57, Nehru Place, New Delhi. It comprises 62 flats owned by different persons. The Corporation entered into separate lease deeds with the owners of these flats. The agreement provides for payment of some advances, partly at the time of booking the accommodation and partly at the time of delivery of its possession. In the case of 27 flats 3 months' rent was payable at the time of initial booking and 3 months' rent at the time of taking delivery of possession. For 3 flats advance rent was paid for 6 months at the time of booking the accommodation. In the case of the remaining 2 flats, advance rent was paid for 9 and 12 months on taking possession of accommodation.

A total amount of Rs. 454543.80 was paid to the owners of these flats as advance of rent. Out of advance so paid, Rs. 325354 was unadjusted balance as on 31st March, 1977. The entire advance rent paid has been adjusted against rent dues upto December, 1977.